

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 363/GT/2020

Subject : Petition for revision of tariff of Koldam Hydro Electric Project for the period from 18.8.2015 to 31.3.2019 after the truing up exercise.

Petition No. 412/GT/2020

Subject : Petition for approval of tariff of Koldam Hydro Electric Project (4 x 200 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC

Respondents : UPPCL and 10 others

Date of Hearing : **6.1.2023**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Surbhi Gupta, Advocate, NTPC

Record of Proceedings

These petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in these matters. At the request of the learned counsel, the Commission permitted the Petitioner to place on record the note of arguments.

3. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving copy to the Respondents on or before **13.2.2023**:

In Petition No. 363/GT/2020

(i) *To comply with the following directions of the Commission vide order dated 5.4.2018 in Petition No. 107/GT/2015:*

a. *Details of the change in interest rate corresponding to the loan taken for verifying the IDC claimed;*

b. *Furnish complete details regarding deferred works and actual capital*



expenditure on initial spares incurred after COD upto cut-off date;

- c. *Furnish documentary proof in support of the sale of Infirm Power for Rs. 7562.65 booked as part of capital cost during the COD of the generating station;*
- (ii) *Submit Form 5A and 5B for prudence check of the actual additional capitalization claimed within the original scope of work;*
- (iii) *Details of refinanced loan separately, as the details furnished in Form 8 and Form 13 are not clear;*

In Petition No.412/GT/2020

- (i) *Detailed justifications for the assets/works claimed after 2019-20, which were allowed vide order in Petition No. 228/MP/2018;*
- (ii) *Clarification as to whether the LADF claimed at 1.5% is inclusive of 1% LADF allowed as per the 2019 Tariff Regulations or the same is over and above 1% of the LADF expenses allowed.*

4. The Respondents are permitted to file their replies by **6.3.2023**, after serving copy to the Petitioner, who may, file its rejoinder, if any, on or before **27.3.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.

5. Subject to the above, order in these petitions, was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

